

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

11. I.A. 3107/2024 In

C.P. (IB)/955(MB)2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: JHP Finvest Pvt. Ltd.

VS

Smart Card IT Solutions Ltd.

Appearance

For Applicant : Adv. Nausher Kohli, Adv. Ranjana Roy Gawai, Adv.
Pervinder Tanwar, Adv. Yogesh Mishra and Adv.
Shikher Upadhyay

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3107/2024

This application has been filed by the Successful Resolution Applicant for carrying out amendment in the memo of parties in IA 424 of 2023.

Ld. counsel for the SRA submits that the amended memo of parties has been annexed to the present application as the applicant is the Successful Resolution Applicant whose resolution plan has already been approved by this Adjudicating Authority vide order dated 05.04.2024 and therefore the applicant is entitled to prosecute the application no. 424 of 2023 under section 66 of IBC. In view of the above, I.A. is **allowed** and stands **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)